

ADMIRALTY FORM NO. 140**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ADMIRALTY AND VICE ADMIRALTY JURISDICTION****ADMIRALTY SUIT NO. OF 20____**

FULL TITLE

To
The Registrar General,
High Court,
Bombay

Sir,

UNDERTAKING

We, _____, the Plaintiff above named through our POA Holder / Authorized Signatory _____ (Full name), do hereby give an undertaking to this Hon'ble Court to pay such sums by way of damages as this Hon'ble Court may award as compensation in the event of the Defendant and / or any affected party sustaining prejudice pursuant to the order made by this Hon'ble Court for arrest of _____.

AND We FURTHER COVENANT AND DECLARE that this undertaking shall remain valid and in force notwithstanding any order permitting the suit to be withdrawn.

Dated this _____ day of _____.

For _____

Before me,